

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 24/12 of NC-VI held on 01.12.2011

Meeting No. 24/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 01.12.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K.Jain	DO	DIPP
2	Sh. A.K. Ojha	AD	MSME
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 23 /12 held on 23.11.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	382 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda.The committee noted the comments / suggestions furnished by the MPEDA vide their letter No. 11/7/2010-11/ MS-HQ date 14.11.2011.Committee discussed with technical members and observed that food colour recommended by MPEDA is much above the standard norms.As per FDA it is allowed only 100 PPM. The committee decided to defer the case and directed to send a copy of the application to MSME to re- examine the matter and furnish their comments .MPEDA may also be asked to review their comments and send comments on the inputs sought by the firm.			

2	383 Case No.:2/9/85-ALC3/2011	Party Name:ANANDA CHATTERJEE,	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00040/AM12/	RLA File :02/24/040/00034/AM12/	Lic.No/Date:0210159359 23.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda.The committee noted the comments furnished by Tea Board vide their letter No. T-24/16/stats/2011 dated 4.11.2011, on discussing it is observed that the import item no 9 is not clear . Committee decided to defer the case and call for the following information from the firm 1.Whether import item no 9 is ordinary Tea or herb, furnish the detailed literature in this regard. 2. Net weight of the export products.			

3	384	Party Name:BAJAJ HERBALS PVT. LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status: Deferred
	HQ File :01/85/162/119/AM12	Modification of SION K-19		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from DIPP. The case may be placed before the committee on receipts of comments.			

4	385 Case No.:8/13/85-ALC3/2011	Party Name:LEMNIS LIGHTING INDIA PRIVATE LIMITED	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:														
	HQ File :01/85/050/00067/AM12/	RLA File :05/23/040/00089/AM12/	Lic.No/Date:0510292685 07.06.2011	Approved														
Fixation of adhoc norms under para 4.7 of HBP, vol.I																		
The case was considered by the committee as per agenda. The committee noted the comments furnished by the DIPP(TSW) vide their letter no nil date 01.12.2011.As per the written comments committee approved the case as under:-																		
<table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td rowspan="4">LED BULBS (containing 212134 Mtrs. of Insulated Copper Wire and 47.72 MT of Heat Sinks made of Aluminium Alloy)</td><td rowspan="4">8,91,625 Number</td><td>1. LED Driver/ AC-DC power supply LED drivers/AC-DC switches in various models/ types</td><td>891625 Nos. (on net to net basis with accountability)</td></tr><tr><td>2.LEDs Light emitting diodes in panels various models/ types</td><td>891625 Nos. (on net to net basis with accountability)</td></tr><tr><td>3. GLASS DOMES for LED bulbs, transparent, clear/ coated in shapes.</td><td>891625 Nos. (on net to net basis with accountability)</td></tr><tr><td>4.Base Caps</td><td>891625 Nos. (on net to net basis with</td></tr></table>					Export Item	Quantity	Import Item	Quantity	LED BULBS (containing 212134 Mtrs. of Insulated Copper Wire and 47.72 MT of Heat Sinks made of Aluminium Alloy)	8,91,625 Number	1. LED Driver/ AC-DC power supply LED drivers/AC-DC switches in various models/ types	891625 Nos. (on net to net basis with accountability)	2.LEDs Light emitting diodes in panels various models/ types	891625 Nos. (on net to net basis with accountability)	3. GLASS DOMES for LED bulbs, transparent, clear/ coated in shapes.	891625 Nos. (on net to net basis with accountability)	4.Base Caps	891625 Nos. (on net to net basis with
Export Item	Quantity	Import Item	Quantity															
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		3. GLASS DOMES for LED bulbs, transparent, clear/ coated in shapes.	891625 Nos. (on net to net basis with accountability)															
		4.Base Caps	891625 Nos. (on net to net basis with															

	Base cap of Aluminium with Nickle Plating	accountability)
	5.INSULATED COPPER WIRE Teflon insulated Copper Wire (1/0.510 mm)600Vac or equivalent white	216377 Meters(inclusive of 2%wastage)
	6. ADHESIVE Silicon adhesive/Thermally Conductive Adhesive / UV Curing Adhesive	458.850 Litres
	7.ALLUMINIUM ALLOY INGOTS Alluminium die casted Alloy Ingots A -413	50.1 M.T(inclusive of 5% wastage as claimed by the firm)
	8.SOLDER WIRE Solder wire- Lead free,RoHS complaint, composition Tin (Sn) with silver (Ag) and / or Copper (Cu)	936.338 K.G
	9.ACTIVATOR CURING ADHESIVE Activator for curing of Thermally Conductive Adhesive.	18.638 Litres

Note:- The quantity of import items at Sl. No. 6,8 & 9 above are allowed as applied for , RA to ensure that total CIF Value of these items are within 2 % of FOB value of exports.

RA may take consequential action as per policy / procedure.

5	386 Case No.:10/24/85-ALC3/2011	Party Name:MARINE CHEMICALS,	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:								
	HQ File :01/85/050/00132/AM12/	RLA File :10/24/040/00046/AM12/	Lic.No/Date:1010045832 12.10.2011	Approved								
Fixation of adhoc norms under para 4.7 of HBP, vol.I												
The case was considered by the committee as per agenda.The committee decided to approve the case on repeat basis as per the earlier norms recommended to the same product of the firm in case no 175 by Norms Committee meeting No 10/12 held on 23.7.2011 are as under :-												
<table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>AGAR AGAR POWDER GRADE FOOD/ MICROBIOLOGICAL. BACTERIOLOGICAL / PHARMA</td><td>45390.00 K.G</td><td>AGAR AGAR POWDER COMMERCIAL GRADE</td><td>50000.00 K.G</td></tr></table>					Export Item	Quantity	Import Item	Quantity	AGAR AGAR POWDER GRADE FOOD/ MICROBIOLOGICAL. BACTERIOLOGICAL / PHARMA	45390.00 K.G	AGAR AGAR POWDER COMMERCIAL GRADE	50000.00 K.G
Export Item	Quantity	Import Item	Quantity									
AGAR AGAR POWDER GRADE FOOD/ MICROBIOLOGICAL. BACTERIOLOGICAL / PHARMA	45390.00 K.G	AGAR AGAR POWDER COMMERCIAL GRADE	50000.00 K.G									
RA may take consequential action as per policy / procedure.												

6	387 Case No.:6/24/85-ALC3/2011	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
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	HQ File :01/85/050/00128/AM12/	RLA File :05/24/040/00166/AM12/	Lic.No/Date:0510299217 10.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

7	388 Case No.:5/24/85-ALC3/2011	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00127/AM12/	RLA File :05/24/040/00167/AM12/	Lic.No/Date:0510299218 10.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

8	389 Case No.:2/24/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00124/AM12/	RLA File :05/24/040/00217/AM12/	Lic.No/Date:0510303610 23.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

9	390 Case No.:3/24/85-ALC3/2011	Party Name:GILLETTE DIVERSIFIED OPERATIONS PRIVATE LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00125/AM12/	RLA File :04/24/040/00191/AM12/	Lic.No/Date:0410129825 31.10.2011	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case as import and export items are same and no manufacturing process is involved..			

10	391 Case No.:7/24/85-ALC3/2011	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00129/AM12/	RLA File :11/24/040/00031/AM12/	Lic.No/Date:1110025895 11.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from Deptt. of Biotechnology . The case may be placed before the committee on receipt of comments.			

11	392 Case No.:12/24/85-ALC3/2011	Party Name:MALABAR FOOD STUFF COMPANY	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00134/AM12/	RLA File :10/24/040/00053/AM12/	Lic.No/Date:1010045831 12.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the following information from the RA concerned 1. The import item Saffron is not a spice, it is for flavour and colouring matter, then why has it been allowed for sterilization.			

12	393 Case No.:15/24/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00137/AM12/	RLA File :02/24/040/00107/AM12/	Lic.No/Date:0210167127 29.09.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, vol.I				
The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from Tea Board and directed to call for the flowing information from the firm i.e:-. i. Is export items are Herbal Tea/ organic Tea. ii. If yes, Furnish Detailed specification of infusion iii. Details of ingredients iv. Details of wastage and v. Net quantity in export product				

13	394 Case No.:14/24/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00136/AM12/	RLA File :02/24/040/00065/AM12/	Lic.No/Date:0210166748	Approved

			26.09.2011	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee discussed with technical members and decided to approve the case on net to net basis of relevant Tea as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tea in 20,000 Nos. Catering pouch (Blend of 100% Imported Tea of various origins)	5000.00Kg	1. Tea(of various origins) 2. Catering Pouch	5000.00Kg 20200Nos. (paper pouch with inside Aluminium Foil Laminate)
	RA may take consequential action as per policy/procedure.			

14	395 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI& MSME. The case may be placed before the committee on receipt of comments.			

15	396 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI& MSME. The case may be placed before the committee on receipt of comments.			

16	397 Case No.:8/24/85-ALC3/2011	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00130/AM12/	RLA File :05/23/040/00245/AM12/	Lic.No/Date:0510304493 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to refer the case to MSME seeking their comments. The case may be placed before the committee on receipts of comments.			

17	398 Case No.:16/24/85-ALC3/2011	Party Name:VELANKANI INFRASTRUCTURE & PROJECTS PVT LTD,	Meet No/Date:24/85- ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00138/AM12/	RLA File :07/24/040/00209/AM12/	Lic.No/Date:0710082007 05.09.2011	Transfer
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee noted that export product is engineering product and decided refer/transfer the case to DES-I section.			
18	399 Case No.:4/24/85-ALC3/2011	Party Name:M H EXPORTS	Meet No/Date:24/85- ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00126/AM12/	RLA File :29/24/040/00001/AM12/	Lic.No/Date:2910015259 12.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited. and directed to refer the case to MSME (Handicrafts) seeking their comments . The case may be placed before the committee on receipts of comments.			

19	400 Case No.:20/24/85-ALC3/2011	Party Name:RENSHEL EXPORTS PVT.LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00142/AM12/	RLA File :02/24/040/00111/AM12/	Lic.No/Date:0210167413 13.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to seek hard copy of the application from RA concerned and on receipt of hard copy it may be referred to SHEFEXIL for their comments. The case may be placed before the committee on receipts of comments.			

0	401 Case No.:17/24/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00139/AM12/	RLA File :02/24/040/00114/AM12/	Lic.No/Date:0210167438 13.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to seek hard copy of the application from RA concerned and on receipt of hard copy it may be referred to Deptt of C&PC , Textile commissioner and MSME for their comments. The case may be placed before the committee on receipts of comments.			

	402 Case No.:13/24/85-ALC3/2011	Party Name:LOOM CRAFTS FURNITURE (INDIA) PVT. LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00135/AM12/	RLA File :05/23/040/00239/AM12/	Lic.No/Date:0510303887 27.09.2011	Deferred

	Fixation of adhoc norms under para 4.7 of HBP, vol.I
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to seek hard copy of the application from RA concerned and on receipt of hard copy it may be referred to Deptt of C&PC & MSME (Handicrafts) for their comments. The case may be placed before the committee on receipts of comments.

22	403 Case No.:19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee noted that export product is engineering product and decided to transfer the case to DES-II section.			

23	404 Case No.:18/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00140/AM12/	RLA File :31/83/040/00166/AM12/	Lic.No/Date:3110051583 22.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to seek hard copy of the application from RA concerned and on receipt of hard copy it may be referred to MFPI & MSME for their comments. The case may be placed before the committee on receipts of comments.			

24	405 Case No.:1/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status:
	HQ File :01/85/050/00123/AM12/	RLA File :31/82/040/00233/AM12/	Lic.No/Date:3110051501 17.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. The committee directed to seek hard copy of the application from RA concerned and on receipt of hard copy it may be refer to MFPI & MSME for their comments. The case may be placed before the committee on receipts of comments.			

25	406	Party Name:HALDIRAM EXPORTS PVT. LTD.	Meet No/Date:24/85-ALC3/2011 01.12.2011	Status: Deferred
	HQ File :01/85/162/242/AM08	Fixation of SION for Namkeens / Misxtures / Savouries / Bhujia / Chabena / Misthans / Mithai		
	The case was considered by the committee as per agenda.The committee decided to defer the case and directed to refer the case to MFPI & MSME for their comments. The case may be placed before the committee on receipt of comments.			

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